

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 2098/96

New Delhi, this the 13th day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P.Biswas, Member (A)

(5)

In the matter of AFHQ Civilian Officers' Association (Recognised) through

1. Shri Rameshwar Tanwar, President  
Sector 12/318,  
R.K. Puram,  
New Delhi.
2. Shri S.L.Mehra,  
Executive Member,  
26/98, Shakti Nagar,  
Delhi. ....Applicants

(Petitioners No. 1 & 2 in person and on behalf of the Association)

Vs.

Union of India through

1. Secretary,  
Ministry of Defence,  
New Delhi.
2. Joint Secretary (Trg.) and CAO,  
Ministry of Defence,  
C-II Huments,  
New Delhi. ....Respondents

(By Shri J.C.Joshi, Departmental representative)

ORDER (ORAL)

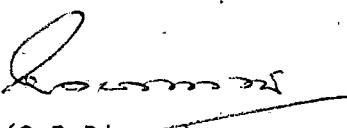
By Hon'ble Dr. Jose P. Verghese, Vice-Chairman--

This OA has been filed on behalf of an Association seeking the relief that a direction be issued by this Court that the principles laid down by this court in Rahul Singh's case vide order dated 14.12.1992 in OA No. 1495/91 be applied to all the similarly placed members of the Association on a mutatis mutandis basis. In OA No. 1095/96, we have already done this exercise with respect to the petitioner Sh. Sajjad Khan and appropriate orders have

been passed on 9.5.1997. The admitted facts of both the parties are that the principles laid down by this court in Rahul Singh's case have been applied by this court while passing the order, in Sajjad Khan's case by our order dated 9.5.1997. The petitioners in this case are seeking similar relief only, and the parties are agreed that we should pass the identical order as that has been passed in the case of Sajjad Khan's case. (16)

2. The respondents shall apply the principles laid down by this court in Rahul Singh's case to all the eligible members of the Association wherever these are applicable as already applied and orders passed by this court in Sajjad Khan's case and pass appropriate orders within three months from the date of the receipt of a copy of this order and the respondents order giving benefit to the petitioners in accordance with the principles laid down by this court in Rahul Singh's case shall be a speaking order and in case any further difficulty arise for the respondents to pass appropriate orders, liberty is granted to them to approach this court by way of an MA. In any event, the respondents shall pass appropriate orders as far as possible covering all the employees in accordance with law.

3. With this, this OA is disposed of with no order as to costs.

  
(S.P. Biswas)  
Member (A)

naresh

  
(Dr. Jose P. Verghese)  
Vice-Chairman (J)

जातीय लघुप्रसिद्धान्त  
CERTIFIED TRUE COPY  
Dated.....

अधिकारी/Section Officer  
केन्द्रीय लघु प्रसिद्धान्त  
Central Admin. Secretariate  
ग्रन्थालय, अस्सी  
गोपनीय लघु प्रसिद्धान्त